

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE SEVENTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE DR. JUSTICE G.RADHA RANI

REVIEW IA NO: 2 OF 2025

IN

WRIT PETITION NO: 13804 OF 2024

Between:

M/s. BVM Energy and Residency Private Limited, rep. by its Managing Director, Mr. Vaddanapu Krishnaiah, Sy.No.115/1, Nanakramguda, Hyderabad-500 032.

...PETITIONER

AND

1. Additional Commissioner of Central Tax, Ranga Reddy GST Commissionerate, GST Bhavan, H.No.1-98/7/43, VIP Hills, Jaihind Enclave, Madhapur, Hyderabad-500081
2. Deputy Commissioner (Central Tax), Maredpally, Begumpet, Telangana
3. Central Board of Indirect Taxes and Customs, GST Policy Wing, Government of India, Ministry of Finance, New Delhi, rep. by its Commissioner (GST).
4. State of Telangana, rep. by its Chief Secretary and Special Chief Secretary to Government (FAC), State Tax Department, Secretariat, Hyderabad
5. Union of India, rep. by its Secretary, Ministry of Finance, Jeevan Deep Building, 3 rd Floor, Sansad Marg, New Delhi-110 001.
6. Superintendent of Central Tax, Gachibowli GST Range, Ranga Reddy GST Commissionerate.

...RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to review the order dated 02.01.2025 in Writ Petition No.13804 of 2024, passed by the Hon'ble Division Bench-II

This petition coming on for hearing, upon perusing the petition and affidavit filed in support thereof and upon hearing the arguments of SRI KARTHIK RAMANA PUTTAMREDDY, appearing on behalf of Petitioner, SRI SWAROOP

OORILLA, SPECIAL G.P. FOR STATE TAX appearing for the Respondents, the Court made the following: **ORDER**

Sri Karthik Ramana Puttamreddy, learned counsel for the petitioner.

Sri Swaroop Oorilla, learned Special Government Pleader for respondent-State Tax.

With the consent finally heard.

Learned counsel for the petitioner seeks to withdraw this application with the liberty to file appeal as directed in WP.No. 1154 of 2024 and batch, dated 02.01.2025

Learned Special Government Pleader for State Tax has no objection.

Accordingly, this Application is dismissed as withdrawn, with the liberty prayed for. If appeal is preferred within (15) days from today, the appellate authority shall decide the same on merits and shall not dismiss it on the ground of delay.

**SD/-L. LAKSHMI BABU
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. K SUDHAKAR REDDY Advocate [OPUC]
2. One CC to SRI. DOMINIC FERNANDES SC FOR CBIC [OPUC]
3. One CC to Sri Gadi Praveen Kumar, Deputy Solicitor General of India [OPUC]
4. Two CCs to Sri SWAROOP OORILLA SPL. GP FOR STATE TAX, High Court for the State of Telangana at Hyderabad. [OUT]
5. Two CD Copies

KKS

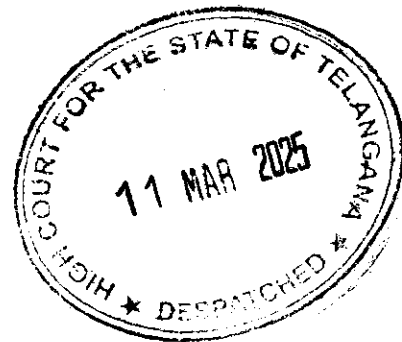
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CC TODAY

HIGH COURT

DATED:07/03/2025



ORDER

REVIEW IA.NO.2 OF 2025
IN
WP.No.13804 of 2024

DISMISSING THE REVIEW APPLICATION
AS WITHDRAWN
WITHOUT COSTS

⑧
11/03/25
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